

AMENDMENTS TO U.K.'s IMMIGRATION BILL

734. SHRI J. S. TILAK : Will the Minister of EXTERNAL AFFAIRS/विदेश मंत्रि; be pleased to state :

(a) what efforts have been made by Government to secure suitable amendments in the U. K.'s new Immigration Bill so as to mitigate the hardship on Indian Immigrants in the U.K.; and

(b) if so, what has been the response of the U. K. Government to these efforts?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS/विदेश मंत्रालय में उपमंत्री (SHRI SURENDRA PAL SINGH) : (a) Government of India has conveyed to the British Government, through normal diplomatic channels, its views on the Immigration Bill and the disabilities it would impose on Indian immigrants in the U.K. It was urged on the British Government to remove some of the objectionable features of the Bill.

(b) While the British Government has given some clarifications and assurances, these do not remove all our misgivings. However, some effort seems to have been made to mitigate partially some of the objectionable features of the Bill. It is our hope that the U.K. Government will further modify the proposed legislation to lessen the hardship of immigrants in the U. K.

VOLUNTARY HOSPITALS IN RURAL AREAS

735. SHRI J. S. TILAK : Will the Minister of HEALTH AND FAMILY PLANNING/स्वास्थ्य और परिवार नियोजन मंत्री be pleased to refer to the reply to Unstarred Question No. 493 given in the Rajya Sabha on the 2nd June, 1971 and state :

(a) whether Government have since completed the scheme of financially assisting organisations wishing to set up hospitals in rural areas; and

(b) if so, what are the details thereof, and whether the scheme has been given adequate publicity in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING/स्वास्थ्य और परिवार नियोजन में उपमंत्री (MR. DEBIPRASAD CHATTOPADHYAY) : (a) and (b) The scheme for assisting voluntary organisations, 1/3 by the Central Government, 1/3 by the concerned State Government and 1/3 by the voluntary agency itself has not yet been finalised as replies from most of the State Governments and the Union Territory Administrations have not been received so far. Publicity will be given only after the reaction of the State Governments is made available to Government.

OIL AND NATURAL GAS COMMISSION

736 SHRI R. P. KHAITAN : Will the Minister of PETROLEUM AND CHEMICAL/पेट्रोलियम और रसायन मंत्री be pleased to state :

(a) whether there is any proposal under Government's consideration to appoint a committee to go into the working of the Oil and Natural Gas Commission; and

(b) if so, the details thereof ?

THE MINISTER OF PETROLEUM AND CHEMICALS/पेट्रोलियम और रसायन मंत्री (SHRI P. C. SETHI) : (a) Government have appointed a high powered committee to review the organisation and working of the Oil and Natural Gas Commission. The Committee is headed by Shri K. D. Malaviya.

(b) A copy of the detailed statement made in the Lok Sabha on 16th July, 1971 is enclosed [See Appendix LXXVII, Annexure No. 52]

INSTALLATION OF CEILING FANS IN THE SERVANTS QUARTERS OF M.P.S. FLATS

737. SHRIMATI VIDYAWATI CHATURVEDI :

SHRI GOLAP BARBORA :

SHRI DEVDATT KUMAR KIKABHAI PATEL :

SHRI D. THENGARI :

Will the Minister of WORKS AND HOUSING/निर्माण और आवास मंत्री be pleased to state :

(a) whether it is a fact that electric wiring for the installation of electric ceiling fan has already been done in the Servant

Quarters of M.Ps. Flats and Bungalows in North Avenue, South Avenue and other places of Delhi;

(b) whether it is also a fact that electric ceiling fans have not yet been installed in the said quarters even though two summer seasons have passed;

(c) if so, the reasons for not installing ceiling fans till date; and

(d) when these were expected to be installed ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING/निर्माण और आवास मंत्रालय में राज्य मंत्री (SHRI I. K. GUJRAL) :

(a) Yes, Sir.

(b) to (d) According to the present policy of Government, only fan points and fan clamps are to be provided in the servants quarters so that the occupants can fix their own fans, if they so desire. The question of installing fans in these quarters by Government, therefore, does not arise.

SURVEY OF INDIA BORDERS BY CHINA FOR GROWTH OF COTTON

738. SHRI SITARAM KESRI : Will the Minister of EXTERNAL AFFAIRS/विदेश मंत्रालय be pleased to state :

(a) whether Government are aware of the recent agreement between Nepal and China for a survey by China in Nepal Terai across the Indian border to examine the feasibility of the growth of cotton in the area;

(b) if so, have the Government examined the implication of the presence of Chinese personnel close on the Indian border for the purpose of the survey; and

(c) the steps taken to make the necessary safeguards in this connection?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS / विदेश मंत्रालय में उपमंत्री (SHRI SURENDRA PAL SINGH :

(a) Yes, Sir. Government are aware that letters were exchanged on July 16th between the Chinese Ambassador in Kathmandu and the Finance Secretary, His Majesty's Government of Nepal, by which the Chinese Government are to conduct a survey in the

Butwal area of the Nepal Terai in order to ascertain whether cotton cultivation is possible.

(b) and (c) Government have Examined the implication of this development. Necessary steps are being taken to safeguard our interests.

†CONSTRUCTION WORK OF INTER-STATE BUS TERMINUS AT DELHI

328. SHRI M. K. MOHTA : Will the Minister of WORKS AND HOUSING/निर्माण और आवास मंत्री be pleased to state :

(a) whether the construction work of the Inter-State Bus Terminus, Kashmeri Gate Delhi has been left unfinished by the contractor and the Delhi Development Authority has been put to heavy losses as a result thereof;

(b) the amount of money for which the contract was given for the construction work and the reasons for which the work has been left unfinished; and

(c) the steps proposed to be taken by Government for the completion of the unfinished work ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING/निर्माण और आवास मंत्रालय में राज्य मंत्री (SHRI I. K. GUJRAL) :

(a) Yes, Sir. At this stage, it is not possible to determine the extent of loss, if any.

(b) The contract was for Rs. 94,70,527.00. The contract has been rescinded as the work was not progressing satisfactorily and the contractor was not willing to work according to the conditions specified in the tender. The contractor had put in certain claims which could not be accepted.

(c) The Delhi Development Authority have invited tenders for the completion of the unfinished work.

‡530. [Transferred to the 10th August 1971.]

†Transferred from the 27th July, 1971.

‡Transferred from the 30th July, 1971.